

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "A": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA.No.1472/Del./2016  
Assessment Year 2012-2013

M/s. JSC Technoprom Export, 90, Poorvi Marg, Vasant Vihar, New Delhi PIN – 110 057. PAN AAACF7011K	vs.,	The ACIT, Circle -2(1)(2), New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri Sanjay Goyal, CIT-D.R.

Date of Hearing :	06.01.2020
Date of Pronouncement :	06.01.2020

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the assessment order Dated 29.01.2016 under section 144C(13) read with Section 143(3) of the I.T. Act, 1961.

2. In this case, the assessee has been notified the date of hearing through registered post. However, none have been complied with. The notice issued for 20.08.2019

through registered post returned un-served by the postal authorities with the remarks "Left". Further notice was issued for 06.01.2020, copy of which is also provided to the Ld. D.R. for service. However, despite notifying the date of hearing, none appeared on behalf of the assessee. There is no other address available on file for the purpose of service upon the assessee. In these circumstances, the appeal file shall have to be consigned to record. The assessee may furnish fresh address for revival of the appeal. In view of the above, the file is consigned to the record with the above directions.

3. In the result, appeal of the assessee is dismissed for statistical purposes at this stage.

Order pronounced in the open Court.

Sd/-  
(N.K. BILLAIYA)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 06<sup>th</sup> January, 2020

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT "A" Bench
6.	Guard File

// BY Order //

Asst. Registrar : ITAT Delhi Benches :  
Delhi.